

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:4202
ANSWERED ON:12.08.2002
LABOUR REFORMS
K. KARUNAKARAN

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government has taken any steps to give effect to labour reforms amending the Industrial Dispute Act and in particular taking care of the individual workman;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN)

(a) to (c): Various amendments in the Industrial Disputes Act, 1947 are proposed based on the requirements of the social partners. Amendments to the Act are made after taking into consideration all the relevant factors.